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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (T) (COMM.) 108/2021 & I.A.14218/2021,  
I.A.14219/2021

JJ RESTAURANTS GURGAON LLP ..... Petitioner  
Through: Mr. Yatin Grover, Adv.

versus

AMBIENCE DEVELOPERS AND INFRASTRUCTURE LTD  
..... Respondent  
Through: Ms. Kitoo Bajaj, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER**

% **29.11.2021**

1. The Court notes that the notice dated 23<sup>rd</sup> February, 2021, issued by the petitioner to the respondent, which has been filed with the petition, is in the form of a folded photograph. The photograph of the fingers of the person who is holding the paper are also visible. To my mind, such filing is completely impermissible. The notice is a mere four page notice, which should have been typed out and filed, in case there was no other way of filing the document. Filing of documents such as the document at pages 91 to 94 of the documents filed by the petitioner do little service to this Court or the sanctity of its procedure.

2. The Registry is also directed to ensure that filing of documents in this fashion is not tolerated in future, unless the document is one which

cannot be typed or the typing of which would be disproportionately cumbersome.

**3.** In order to enable the petitioner to place a typed copy of the document from pages 91 to 94 on record, re-notify on 7<sup>th</sup> December, 2021.

**C.HARI SHANKAR, J**

**NOVEMBER 29, 2021/kr**